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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A. No. 260/00779 of 2016

Cuttack this the 5th Day of December, 2016

CORAM
HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

Sudhir Kumar Singh, aged about 39 years, Son of Mohan Prasad |Singh, resident of Vill/P.O. Basudeopur Chandel Dist. Vaishali, Bihar, at present Track Maintainer-IV, DNKL (HQ) Rajathgarh (Unit) under East Coast Railway.

...Applicant

By the Advocate(s)-M/s.B.Pradhan,
Mrs. D. Misra,
S. Mohapatra

-VERSUS-

1. Union of India, Represented through, Chairman, Railway Recruitment Cell, East Coast Railway, At-Rail Sadan, Chandrasekharpur, Bhubaneswar, Dist. Khurda, Odisha.
2. The General Manager, East Coast Railway, At-Rail Sadan, Chandrasekharpur, Bhubaneswar, Dist. Khurda, Odisha.
3. D.P.O. (Divisional Personnel Officer) Office of D.R.M. (Divisional Railway Manager), East Coast Railway, Khurda Road, At/P.O./ P.S. Jatni, Dist. Khurda.

...Respondents

By the Advocate(s)- Mr. T. Rath, (Res.Nos.1 to 3)

ORDER(Oral)

A.K.PATNAIK, MEMBER(J):

Heard Mr. B.Pradhan, Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel for the Railways, on whom a copy of this O.A. has already been served.

2. The applicant, who is working under the Engineering Department of Khurda Road Division , E.Co.Railways, in pursuance of the

A.K.PATNAIK, MEMBER(J)

notification issued by Respondent No.1 calling for the eligible candidates to appear in the General Departmental Competitive Examination for the post of Assistant Station Master/Goods Guard, applied and appeared in the written examination as well as Physical Test. The grievance of the applicant is that although he is an eligible candidate but his name did not figure in the final list of candidates called for document verification and, hence, he has moved before this Tribunal with the following prayer:

“(i) To promote the applicant for the post of SM/Goods Guard as per GDS Examination, 2015 held by the respondents;
(ii) Or in the alternative to quash the list of candidates called for document verification under Annexure-A/4;
(iii) For direction to the Respondents more specifically to Respondent No.1 to prepare fresh list of candidates following due process of law for promotion to the post of ASM/Goods Guard under GDS Examination, 2015;
(iv) For issue of any other”

3. After hearing in extenso, Mr. Pradhan, Ld. Counsel for the applicant, submitted that ventilating his grievance the applicant wants to make an exhaustive representation to the appropriate authority, i.e. Respondent No.1.

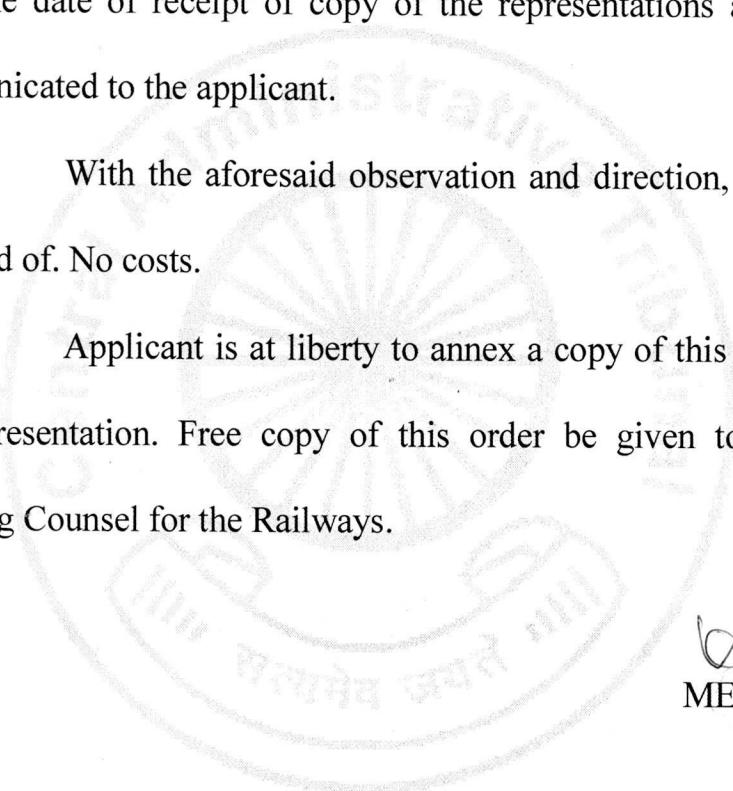
4. I do not think that it will be prejudicial to either of the sides, if the O.A. is allowed to withdraw and the applicant is given liberty to make a comprehensive representation to Respondent No.1, i.e. Chairman, Railway Recruitment Cell, E.Co.Railway, if so advised. Ordered accordingly.



5. Mr. Pradhan, Ld. Counsel for the applicant, undertakes that the applicant will file a representation to Respondent No.1 within a period of two weeks from today. If any such appeal/representation is preferred by the applicant within a period of two weeks from today then the same may be considered and disposed of by a well reasoned order as per rules and regulations in force by Respondent No.1 within a period of two months from the date of receipt of copy of the representations and the order be communicated to the applicant.

6. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

7. Applicant is at liberty to annex a copy of this order along with his representation. Free copy of this order be given to Mr. Rath, Ld. Standing Counsel for the Railways.


Alka
MEMBER(Judl.)